



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202324/20

DATED: 19/02/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202324/20 dated 19/02/2024 of Norms Committee - II for the year 2023-24 was held on 19/02/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI RAHUL BHARDAWAJ, AD	MSME
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI T.R CHOUDHARY, SCIENTIST 'E'	MEITY
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
6	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the study group report by the Technical Experts, after the visit of the plant of M/s Carclo Technical Plastics on 01.09.2023. RA concerned may take suitable consequential action accordingly	

Case No.	2 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the study group report by the Technical Experts, after the visit of the plant of M/s Carclo Technical Plastics on 01.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004461AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the study group report by the Technical Experts, after the visit of the plant of M/s Carclo Technical Plastics on 01.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004621AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report of MSME F.No.156 (29)/08-09/CA/CO-ORD, dated 21.04.2009. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	7 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000003AM24
RA File Number	072404000399 AM10
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
Case referred for the comments of TEC-3 .	

Case No.	8 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW000000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	9 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004479AM24
RA File Number	NA
Licence No and Date	3110065052/12/11/2014
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.02.2024, as under:The firm may be allowed to import Insulated Rectangular Aluminum Cables with NIL wastage to manufacture the above mentioned Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007432AM24
RA File Number	342404000229 AM18
Licence No and Date	3410043767/01/01/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	14 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006610AM24
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per the committee report dated 30.05.2023, as under: I. Quantity of import item at SI. No. 1 [Copper Scrap Millberry (Cu 99.90%)] may be allowed as 278,894 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at SI. No. 2 [Nickel Full Plates (Ni 99.90%)] may be allowed as 43020 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import item at SI. No. 3 [SHG Zinc Ingots (Zn 99.90%)] may be allowed as 106,709 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly	

Case No.	15 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006615AM24
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per the committee report dated 30.05.2023, as under:

- I. Quantity of import item at **SI. No. 1** [Copper Cathodes (Cu 99.90%)] may be allowed as **49950 Kgs. as 1.1351 Kgs. /Kg.** content in the export item at **SI No.1.**
- II. Quantity of import item at **SI. No. 2** [Copper Scrap Millberry (Cu 99.90%)] may be allowed as **119747 Kgs. as 1.1351 Kgs. /Kg.** content in the export item at **SI No.2.**
- III. Quantity of import item at **SI. No. 3** [Nickel Full Plates (Ni 99.90%)] may be allowed as **32720 Kgs. as 1.1381 Kgs. /Kg.** content in the export items at **SI No.1 &2.**
- IV. Quantity of import item at **SI. No. 4** [SHG Zinc Ingots (Zn 99.90%)] may be allowed as **58436 Kgs. as 1.1292 Kgs. /Kg.** content in the export items at **SI No.1 &2.**

RA concerned may take suitable consequential action accordingly

Case No.	16 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006613AM24
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per the committee report dated 30.05.2023, as under: I. Quantity of import item at SI. No. 1 [Copper Cathodes (Cu 99.90%)] may be allowed as 74,888 Kgs. as 1.1351 Kgs. /Kg. content in the export item at SI No.1. II. Quantity of import item at SI. No. 2 [Copper Scrap Millberry (Cu 99.90%)] may be allowed as 2, 27,843 Kgs. as 1.1351 Kgs. /Kg. content in the export item at SI No.2. III. Quantity of import item at SI. No. 3 [SHG Zinc Ingots (Zn 99.90%)] may be allowed as 1, 29,068 Kgs. as 1.1292 Kgs. /Kg. content in the export items at SI No.1 & 2.	

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006614AM24
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per the committee report dated 30.05.2023, as under: I. Quantity of import item at S No. 1 [Copper Scrap Millberry (Cu 99.90%)] may be allowed as 166008 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at SI. No. 2 [Nickel Full Plates (Ni 99.90%)] may be allowed as 25607 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import item at SI. No. 3 [SHG Zinc Ingots (Zn 99.90%)] may be allowed as 63517 Kgs. as 1.1292 Kgs. /Kg. content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00150139AM22
RA File Number	052404000054 AM20
Licence No and Date	0510410424/30/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20
Licence No and Date	0310829099/17/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this case has been already approved in the meeting NC/2/MEET/Jan/202324/19 dated 30.01.2024 .	
The case stands Approved .	

Case No.	21 / NC/2/MEET/Jan/202324/20
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Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007057AM24
RA File Number	342404000190 AM20
Licence No and Date	3410045467/20/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.02.2024, as under:

Export Item FRP ROTAR BLADE LM 49.1 P 372.0 NOS

(Net weight per Blade) **8500.0 Kg +/- 3 %**

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	16,17,26-30,35,62,67,68	Components, allowed as per G.N.4
2.	49,60,61	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred

Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007201AM24
RA File Number	NA
Licence No and Date	0910068160/05/11/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007252AM24
RA File Number	072404000177 AM20
Licence No and Date	0710115682/14/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. In the import item list, the name of the item mentioned with this description (366.58/2) is not clear. Please mention the name of the item in the import list for all four items. The case stands deferred.	

Case No.	24 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20

Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000046AM24
RA File Number	018105000523 AM21
Licence No and Date	0410166730/11/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00003737AM24
RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to call the firm for Personal Hearing .	
The case stands deferred.	

Case No.	27 / NC/2/MEET/Jan/202324/20
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Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007070AM24
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case has been approved in the meeting NC/2/MEET/Jan/202324/19 dated 30.01.2024. The case stands Approved.	

Case No.	28 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	

: Case deferred for the comments of TE.

Case No.	30 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	31 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing. Case deferred for the comments of TE. The case stands deferred.	

Case No.	32 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in	

the copper scrap (DRUID).

II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots/Billets.

The case stands deferred.

Case No.	35 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	36 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004207AM24
RA File Number	039404000499 AM21
Licence No and Date	0310838793/08/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 15.07.2023, as under:	
The following Quantity of items of import may be allowed against export:	

SI No	Export Item	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	Quantity TO BE ALLOWED
1	Seamless / Butt Welded Steel Pipe Fittings made from Seamless Grade 304 / 316 (net content of Stainless steel ex-stock / secondary seamless pipe/tube 40.00 MT)	40.0 MTS	Stainless steel ex-stock / secondary seamless pipe/tube grade 304 / 316	100.0 MTS	1.68 Kgs/Kg on the net content of the export product after taking 20% recovery from scrap.

Note: The grade of the imported pipes should be matched with the grade of the export product.

RA concerned may take suitable consequential action accordingly

Case No.	37 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007311AM23
RA File Number	039504000467 AM21
Licence No and Date	0310839209/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/16/2021-TSW dated 08.02.2024, as under: I. Net Weight of export item may be specified as 350 MT containing 179.670 MT of import items namely, Square Hollow Sections and U MS Channel.	

- II. Import items at **Sl. No. 1 to 9** shall be of relevant grade and size as contained/utilized in export item.
- III. Quantity of import items at **Sl.No.1 to 9** may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly

Case No.	38 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	39 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00008126AM24
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007229AM23
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing. Case deferred for the comments of TE. The case stands deferred.	

Case No.	41 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	43 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing . Case deferred for the comments of TE.	
The case stands deferred.	

Case No.	44 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Jan/202324/20
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Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007189AM24
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004865AM24
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID).
- II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots/Billets.

The case stands deferred.

Case No.	48 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007190AM24
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007638AM24
RA File Number	56AA04002623 AM21
Licence No and Date	5611000218/26/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 19.01.2024, as under:	

I. Net weight of export items at Sl. No 1 to 14 may be specified as under:

Sl.No.	Net Weight (Kg/Km)
1	9437
2	4811
3	7591
4	3803
5	868.38
6	2039
7	571
8	986
9	1038
10	1594
11	2102
12	766
13	1153
14	33

II. Quantity of import items at **Sl.No.1, 6, 11, 16, 21, 23, 25, 27, 29, 31, 33, 35, 37 & 39** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the respective export items.

- III. Quantity of import items at **Sl. No. 2, 7, 12 & 17** (i.e. Semi Conducting Cross Linkable Compound) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- IV. Quantity of import items at **Sl.No.3, 8, 13 & 18** (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as **1.05 Kgs/kg** content in the respective export items.
- V. Quantity of import items at **Sl. No. 4, 9, 14, 19, 22, 24, 26, 28, 30, 32, 34, 36, 38 & 40** (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- VI. Quantity of import items at **Sl. No. 5, 10, 15 & 20** (i.e. Electrolytic Copper Tape/Foil) may be allowed as **1.01 Kgs/Kg** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007639AM24
RA File Number	56AA04002837 AM21
Licence No and Date	5611000221/26/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 07.02.2024, as under:

I. Net weight of export items at Sl. No 1 to 8 may be specified as under:

Sl.No.	Net Weight (Kg/Km)
1	5415
2	2755
3	2180

4	6727
5	2452
6	737
7	381
8	6979

II. Quantity of import items at **Sl.No.1, 3, 5, 7, 9, 11, 13 & 15** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the export items at **Sl.No. 1 to 8** respectively.

III. Quantity of import items at **Sl. No. 2, 4, 6, 8, 10, 12, 14 & 16** (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the export items at **Sl.No. 1 to 8 respectively**.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007642AM24
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 07.02.2024, as under: I. Net weight of export items at S No 1 to 14 may be specified as under:	

Sl.No.	Net Weight(Kg/Km)
1	9437
2	4811
3	7591
4	3803
5	868
6	2039
7	571
8	986
9	1038
10	1594
11	2102
12	766
13	1153
14	33

II. Quantity of import items at **Sl. No. 1, 6, 11, 16, 21, 23, 25, 27, 29, 31, 33, 35, 37 & 39** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the export items at Sl. No. 1 to 14 respectively.

III. Quantity of import items at **Sl.No. 2, 7, 12 & 17** (i.e. Semi Conducting Cross Linkable Compound) may be allowed as **1.05 Kgs/Kg** content in the export items at Sl. No. 1 to 4 respectively.

IV. Quantity of import items at **Sl.No.3, 8, 13 & 18** (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as **1.05 Kgs/Kg** content in the export items at **Si. No. 1 to 4** respectively.

V. Quantity of import items at **Sl. No. 4, 9, 14, 19, 22, 24, 26, 28, 30, 32, 34, 36, 38 & 40** (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the export items at **Sl. No. 1 to 14** respectively.

VI. Quantity of import items at **Sl. No. 5, 10, 15 & 20** (i.e. Copper Tape) may be allowed as **1.01 Kgs/Kg** content in the export items at **Sl. No. 1 to 4** respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006751AM24
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Jan/202324/20			
Case Status	Case Approved			
Party Name	ULTRA FOIL			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024			
HQ File Number	HQRNORM REVIW00004708AM24			
RA File Number	05AA04018575 AM22			
Licence No and Date	0511002791/25/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 19.02.2024, as under:				
SL	EXPORT	QUANTITY	ITEM OF	QUANTITY

NO	ITEM		IMPORT	TO BE ALLOWED
1	ALUMINIUM BLISTER FOIL - 25 MICRON +/-10 PERCENT HAVING NET CONTENT OF 19500.00 KG OF ALUMINIUM FOIL.	20280.00 KGS	ALUMINIUM FOIL 25 MICRON +/- 10 PERCENT	WASTAGE @2% ON THE NET WEIGHT OF THE ALUMINIUM FOIL OF 25 MICRON IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	54 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007191AM24
RA File Number	03AA04030005 AM22
Licence No and Date	0311004990/29/06/2021

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	56 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00146098AM22
RA File Number	05AA04058090 AM22
Licence No and Date	0511003802/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	57 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	58 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00153919AM22

RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	59 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	60 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	61 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	62 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID). II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper IngotsBillets. The case stands deferred.	

Case No.	63 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MEHTA TUBES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

and Date	
HQ File Number	HQRNORM REVIW00006067AM24
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 19.02.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	CUPRO NICKEL TUBES, 12 MM ODX1.00 MM THICK X 6000MM LONG	25000.00 KGS	CUPRO NICKEL TUBES. (I) 15 MM ODX8MM THICK (II) 12 MM ODX6 MM THICK. (III) 15 MM ODX11 MM THICK	WASTAGE @5% ON THE NET WEIGHT OF THE CUPRO NICKEL TUBES IN THE EXPORT PRODUCT.

Note: The grade of the imported CUPRO nickel should be matched with the grade of the CUPRO-Nickel tubes going in the export

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22

Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	65 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	66 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 18.02.2023, as under:	
I. Export Product - Details of set will be as per reply letter dt. 28.12.22 II. Import - Net to net as per GN4. Details of import items will be as per reply letter dt.28.02.22 III. Software in item no. 72 may be deleted as done in earlier case.	
RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and	3411001001/24/08/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	71 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.02.2024 and a reminder has been sent on 21.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	72 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007640AM24
RA File Number	56AA04004297 AM22
Licence No and Date	5611000468/31/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 19.01.2024, as under:

I. Net weights of export items at **Sl.No 1 to 14** may be specified as under:

Sl.No.	Net Weight (Kg/Km)	Sl.No.	Net Weight (Kg/Km)
1	9437	8	986
2	4811	9	1038
3	7591	10	1594
4	3803	11	2102
5	868.38	12	766
6	2039	13	1153
7	571	14	33

II. Quantity of import items at **Sl.No.1 , 6, 11, 16, 21, 23, 25, 27, 29, 31, 33, 35, 37 & 39** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01Kgs/Kg** content in the respective export

items.

- III. Quantity of import items at **Sl.No.2, 7, 12 & 17** (i.e. Semi Conducting Cross Linkable Compound) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- IV. Quantity of import items at **Sl.No.3, 8, 13 &18** (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- V. Quantity of import items at **Sl. No. 4, 9, 14, 19, 22, 24, 26, 28, 30, 32, 34, 36, 38 & 40** (i.e. PVC Resin) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- VI. Quantity of import items at **Sl. No. 5, 10, 15 & 20** (i.e. Electrolytic Copper Tape / Foil) may be allowed as **1.01 Kgs/Kg** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.02.2024, as under:

- I. Applicant intent to export various parts (31 nos) of vacuum cleaner. They intent to import **various polymers** namely **POLYCARBONATE, ABS, POLYPROPYLENE, THERMOPLASTIC ELASTOMER, POLYOXY METHYLENE, THERMOPLASTIC VULCANISATE AND PVC.**
- II. Wastage claimed by them ranges from 10 % to 300 % which depends upon design of moulds and runner length.
- III. On the basis of information provided and ph held earlier license may be ratified as under since wastage generated if not recycled will be sold domestically.

S.NO	S.NO OF EXPORT	% WASTAGE RANGE CLAIMED	% WASTAGE ALLOWED	QTY ALLOWED
1	2,4,6,7,23	5 TO 10	5	1.05 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE

2	3,8,13	11 TO 20	10	1.10 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
3	1,12,31	21 TO 30	15	1.15 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
4	5,18,30	31 TO 40	15	1.15 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
5	9,10,11,14,15	41 TO 50	15	1.15 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
6	17,19,22,24,25	51 TO 90	20	1.20 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
7	20,21,26,27,28,29	115 TO 200	20	1.20 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE
8	16	300	25	1.25 KG/KG CONTENT OF REL. POLYMER AS MENTIONED ABOVE

IV. Import item no. 6 is component can be allowed on **NETT TO NETT BASIS**.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	75 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID). II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper IngotsBillets. The case stands deferred.	

Case No.	76 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007065AM24
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case has been approved in the meeting **NC/2/MEET/Jan/202324/19 dated 30.01.2024.**

The case stands **Approved.**

Case No.	77 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	78 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2024-TSW dated 29.01.2024, as under: I. Quantity of import items at SI No. 2 to 7, 9 to 11, 13 to 18, 20 to 24 & 26 to 29 may be allowed may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No.1, 8, 12, 19 & 25 may be allowed as 1.02 Mtr/Mtr. content in the respective export items.	

III. Correct name of the company viz. M/s **Prose Technologies India Private Limited or M/s Rosenberger Electronic Company (India) Private Limited** for this A.A, may be decided by DGFT.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00005247AM24
RA File Number	03AA04096740 AM22
Licence No and Date	0311009019/29/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 19.02.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	COPPER TUBES, SIZES 1. 1.375" X 0.065" 2. 1.50" X 0.080" 3. 1.625" X 0.047" 4. 2.625" X 0.089"	50000.00KGS	COPPER TUBES, SIZES 1. 8.764" X 0.35" 2. 4.50" X 0.35" 3. 6.70" X 0.35"	WASTAGE @4% ON THE NET WEIGHT OF THE CUPRO NICKEL TUBES IN THE EXPORT PRODUCT.

Note: The grade and purity of the imported copper tubes should be matched with the grade and purity of the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2024-TSW dated 29.01.2024, as under: I. Quantity of import items at SI No. 1 to 13, 15 to 23, 25 to 31, 33 to 44, 46 to 60, 62 to 76, 78 to 84, 86 to 96, 98 to 117, 119 to 128, 130 to 136, 138 to 143 & 145 to 148 may be allowed may be allowed on net to net basis with accountability clause. II. 'UOM' of import items at SI.No. 37, 53 & 69 may be corrected as 'Meter'. III. Quantity of import items at SI No. 7, 14, 24, 32, 37,45,53, 61,69, 77, 85, 97, 101, 118, 129, 137 & 144 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. IV. Correct name of the company viz. M/s Prose Technologies India Private Limited or M/s Rosenberger Electronic Company (India) Private Limited for this A.A, may be decided by DGFT. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007194AM24
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	82 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please arrange to provide export material analysis. The case stands deferred.	

Case No.	83 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2024-TSW dated 29.01.2024, as under: I. Quantity of import items at Sl. No. 1 to 4, 6 to 9, 11 to 14, 16 to 23, 25 to 33, 35 to 43, 45 to 53, 55	

to 58, 60 to 68, 70 to 78, 80 to 92, 94 to 96, 98 to 102 & 104 to 109 may be allowed may be allowed on **net to net basis** with accountability clause.

II. Quantity of import items at **Sl. No. 5, 10, 15, 24, 34, 44, 54, 59, 69, 79, 93, 97, 103 & 110** may be allowed as **1.02 Mtr/Mtr.** content in the respective export items.

III. Correct name of the company viz. **M/s Prose Technologies India Private Limited or M/s Rosenberger Electronic Company (India) Private Limited** for this A,A, may be decided by DGFT.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the meaning of the other spring steel?
- II. Submit the Mill Test report of the imported stainless steel wire.
- III. What is the gauge of the imported Stainless Steel wire and also of the exported other spring steel?
- IV. Detailed technical notes on the manufacturing process including the relevant flow sheet.
- V. Detailed technical drawings with the dimensions of each export product, Catalogue, if any, may also be furnished.
- VI. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification along with supported documentary evidence/drawings etc.

The case stands deferred.

Case No.	85 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	88 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00008318AM24
RA File Number	NA
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at with wastages claimed (recoverable and non recoverable) complete justification at each stage of manufacturing with complete justification.	

The case stands deferred.

Case No.	90 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID). II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots Billets.	
The case stands deferred.	

Case No.	91 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the firm attended the **PH on 03.01.2024**.
Case deferred for the comments of TE.

The case stands deferred.

Case No.	92 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00005132AM24
RA File Number	03AX04001458 AM22
Licence No and Date	0311011979/28/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID).
- II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots Billets.

The case stands deferred.

Case No.	93 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22

Licence No and Date	5611000837/10/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) of customs authorized laboratory or of the buyer on the total net content of copper in the copper scrap (birch, cliff, and candy). The case stands deferred.	

Case No.	94 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. As per the application on the BO portal, it is noted that the description of export and import items' width and thickness are the same. However, wastage has claimed 11.75% according to Appendix 4E. Submit the process in detail and wastage at each stage of operation.
- II. What is the role of PVC? Is it used for surface protection or any other purpose?
- III. Process of manufacturing of the export product.
- IV. When the thickness of the export and import items is the same, it means there is no wastage. What are the stages of operation, wherein wastage is generated, and what percentage-wise wastage at each operation?
- V. What do you mean by Mirror/N4/Hairline/Vibration/Sand Blast finish colored sheet? Is it Physical Vapour Deposition (PVD) coating stainless sheets? Explain the process in detail.
- VI. As per the process flow chart, the wastage is 2.5% at the trimming stage. What is the percentage wastage at Patta cutting, Roll Stop, Grinding dust, PVC Joint Scratches, OD handling Dents, and ID handling mandrel dents edge damage?

The case stands deferred.

Case No.	96 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007063AM24
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & Tec-3) dated 18.02.2024, as under:

Export Product - Add "wt. 4.9 kg./coil"

Import - 1. 61090 kg. including 1% wastage

All the import items except aluminum wire rod are insulation materials and may be allowed with 5% wastage with accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 18.02.2024, as under: I. Based on the production consumption data of the unit for the FY 20-21, wastage of 5 % may be allowed. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/243/2019-TSW dated 24.01.2024, as under: I. Quantity of import item at Sl.No.1 (Copper Cathodes 99.99 % purity) may be allowed as applied for i.e. 549.945 MT as 1.005 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 29.01.2024, as under: I. Description quantities and net weight of export items may be specified as under:	

Sl.No.	ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM TUBE OF GRADE No. 6082 T6, namely	Quantity	Net Weight
		(in Nos.)	(Kgs.)
1	COVER (Part No. 1HSB435237-B)	5408	13467
2	CYLINDER (Part No. 06087.001)	2250	2118
3	CYLINDER (Part No. 04819.001)	1440	2380
4	CYLINDER (Part No. 04819.001)	1100	2695
Total weight			20660

II. Import item at **Sl.No.1** (Seamless Aluminum Tube) shall be of relevant grade and diameter as contained/utilized in export items and its quantity may be allowed as **40296 Kgs as 1.95 Kgs/Kg** content in the export item after taking **33% recovery** from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID).
- II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots/Billets.

The case stands deferred.

Case No.	102 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007246AM24
RA File Number	03AX04002109 AM22
Licence No and Date	0311014284/29/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send al reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	103 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations of requirement of each input
- II. Per unit requirement of EVA sheet is given double of size of glass
- III. Specific item of import at Sl.no.1 of import
- IV. Per unit requirement given in App. 4E does not match with total requirement in application.

The case stands deferred.

Case No.	104 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001611AM24
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,427 KG

- I. IMPORT AT FOLLOWING SINOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,21,34,37-39,41,52,55,64,84-91,93-99
- II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001621AM24
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision: Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,427 KG I. IMPORT AT FOLLOWING SI.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,21,34,37-39,41,52,55,64,84-91,93-99 II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	106 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001622AM24
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,427 KG

I. IMPORT AT FOLLOWING SINOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,21,34,37-39,41,52,55,64,84-91,93-99

II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001623AM24
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,036 KG

I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,18,21,23-53,55-58,64,84-93

II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001624AM24
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,036 KG

I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,18,21,23-53,55-58,64,84-93

II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001625AM24
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022
Norms Committee Decision: Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,036 KG I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 3,15,18,21,23-53,55-58,64,84-93 II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001626AM24
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision: Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda	

and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,034 KG

- I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 22-30, 32-37, 39, 48, 49, 53, 81-87, 89, 91**
II. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00001627AM24
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 23.02.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 10 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,034 KG

- I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4: 22-30, 32-37, 39, 48, 49, 53, 81-87, 89, 91**

II. REST OF THE IMPORT ITEMS MAY BE ALLOWED **AS APPLIED FOR**

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.01.2024, as under: Export Product - Add weight As per Application 4E. Import - 1,8,12 & 16 - Net +0.4% wastage as applied. 5,9,13 & 17 - Net + 1% wastage as applied. 6, 7, 10, 11, 14, 15, 18 & 19- Net to net as per GN4. 2 to 4 - Missing from Advance Authorizations. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000974AM23

RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jan/202324/20
Case Status	Case Rejected
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007000AM24
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case, as the justification given for the review is not compelling.	
The case stands Rejected .	

Case No.	115 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Since the export product is lead alloy. what is the composition of lead alloy? II. Process of manufacturing of lead alloy and wastage of each input at each stage of operation. III. As per the indigenous inputs (Caustic Soda, Sodium Nitrate for refining, and Iron Sulphate as catalyst) has been indicated in Appendix 4E. These inputs are for refining and also to augment the chemical reaction. Indicate the inputs also in the indigenous inputs which will be required for lead alloy. Submit a revised Appendix 4E. IV. Benefits of using lead concentrate for manufacturing of lead alloy in place of lead scrap. The case stands deferred.	

Case No.	118 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	119 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a neat sketch of a drawing that could justify the requirement of imported items. II. As per appendix 4e, the imported hot-dip galvanized wire is in between 1.8 mm to 8 mm. However, hot-dip galvanized wire, which is to be procured indigenous, has a 4 mm diameter. Submit a statement that could indicate the diameters and quantity of each imported wire, which are required in the export product. III. Weight of each box as per size. Requirement of quantity of wires (imported/indigenous). The case stands deferred	

Case No.	120 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	123 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006609AM24
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at with wastages claimed (recoverable and non recoverable) complete justification at each stage of manufacturing with complete justification.	

The case stands deferred.

Case No.	125 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. As per Appendix 4E, the total requirement of Manganese ore is 2.2 MT for per tonne production of Ferro Silico Manganese. However, in the summary of the application, you want to import 38400 MT against the export of 24000 MT, which works out to 1.6 MT per tonne of the export product. Which statement is correct? Please submit a detailed explanation.
- II. In the imported inputs of Appendix 4E, LAM Coke is also indicated. However, in the summary of the application, the import of Lame coke is not there. Will it be import? If yes, revise the application, and if no revise Appendix 4E.
- III. In the production and consumption data of the last years, the average consumption is 2.2 MT. Please justify, how will it be possible to produce 1 MT Ferro Silicon Manganese in 1.6 MT imported Manganese ore.
- IV. What is the percentage of recovery of manganese during the manufacturing of Ferro Silico Manganese using manganese ore only or using Ferro Manganese slag along with Manganese ore?
- V. Do you use Ferro Manganese slag during the manufacturing of Ferro Silico Manganese?
- VI. What is the total charge mix (Manganese ore and Ferro manganese slag)?
- VII. What is the percentage of MnO in Ferro Manganese slag?
- VIII. If you will use Ferro Manganese slag, then the quantity which would be used must be indicated in the column of indigenous inputs. Similarly LAM coke and other inputs also.
- IX. Please submit a material balance chart for the calculation of manganese quantity.

The case stands deferred.

Case No.	126 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 24.01.2024, as under:

- I. Quantity of import item at **Sl.No.1** may be allowed as applied for i.e. **62442.24 Kgs as 1.01Kgs/Kg** content in the export item.
- II. Quantity of import item at **Sl.No.2 & 3** may be allowed as applied for i.e. **44490.096 Sq.meters & 4683.168 Sq.meters** respectively as **1.01 Sq.meters/Sq.meters** content in the export item.
- III. Quantity of import item at **Sl.No.4** may be allowed up to **2% of FOB value**.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 24.01.2024, as under:

- I. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. **178315.5 Kgs as 1.01Kgs/Kg** content in the export item.
- II. Quantity of import items at Sl.No.2 & 3 may be allowed as applied for i.e. **73326 Sq.meters& 13998.6 Sq.meters** respectively as **1.01 Sq.meters/Sq.meters** content in the export item.
- III. Quantity of import item at **Sl.No.4** may be allowed up to **2% of FOB value**.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Jan/202324/20
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Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006794AM24
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007370AM24
RA File Number	31AX04000174 AM23
Licence No and Date	3111001693/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	135 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23
Licence No and Date	0711005322/26/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specification of solar cells to be imported including size. II. Specific power of modules to be exported. III. Wastage given in 4E does not match with quantity to be imported. Please provide detailed calculations. IV. Quantity given for per unit requirement is not in order. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23

Licence No and Date	0711005323/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specification of solar cells to be imported including size. II. Specific power of modules to be exported. III. Wastage given in 4E does not match with quantity to be imported. Please provide detailed calculations. IV. Quantity given for per unit requirement is not in order. The case stands deferred.	

Case No.	138 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specification of solar cells to be imported including size. II. Specific power of modules to be exported. III. Wastage given in 4E does not match with quantity to be imported. Please provide detailed calculations. IV. Quantity given for per unit requirement is not in order. The case stands deferred.	

Case No.	139 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	142 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004423AM23
RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23

Licence No and Date	3411003019/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (DRUID). II. Percentage of recovery of Aluminum, Lead, Steel & PVC, if any from copper scrap (DRUID) and value thereof in terms of INR.	

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scrap (DRUID) for processing into copper Ingots/Billets.

The case stands deferred.

Case No.	147 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jan/202324/20
Case Status	Case Rejected
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 09.08.2023, 30.10.2023, 02.02.2024 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	152 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHARDA MOTOR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007417AM24
RA File Number	NA
Licence No and Date	0511016113/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004884AM23

RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 06.02.2024, as under: I. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 46152.96 Kgs as 1.01Kgs/Kg content in the export item. II. Quantity of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 55960.46 Sq.meters & 3461.47 Sq.meters respectively as 1.01 Sq.meters/ Sq.meters content in the export item. III. Quantity of import item at Sl.No.4 may be allowed up to 2% of FOB value. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23
Licence No and Date	0711005899/08/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 06.02.2024, as under: I. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 106989.3 Kgs as 1.01Kgs/Kg content in the export item. II. Quantity of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 123487.65 Sq.meters & 8399.16 Sq.meters respectively as 1.01 Sq.meters/Sq.meters content in the export item. III. Quantity of import item at Sl.No.4 may be allowed up to 2% of FOB value. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items (as both, import as well as export items are cold finished). II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	158 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items (as both, import as well as export items are cold finished). II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	159 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006616AM24
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per committee report dated 30.05.2023, as under: I. Quantity of import item at SI. No. 1 (Copper Scrap covered by ISRI Code) may be allowed as 162282.98 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at SI. No. 2 [Nickel Cathodes (Ni 99.95%)] may be allowed as 3537.21 Kgs. as 1.1381 Kgs. /Kg. content in the export item.	

III. Quantity of import item at **SI. No. 3** [Aluminum Ingots (Al. 99.70%)] may be allowed as **10558.49 Kgs. as 1.1324 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	160 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006619AM24
RA File Number	05AX04003244 AM23
Licence No and Date	0511017327/14/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per committee report dated 30.05.2023, as under:

- I. Quantity of import item at **SI. No. 1** (Copper Scrap covered by ISRI Code) may be allowed as **146995.45 Kgs. as 1.1351 Kgs. /Kg.** content in the export item.
- II. Quantity of import item at **SI. No. 2** [Nickel Cathodes (Ni 99.95%)] may be allowed as **28452.50 Kgs. as 1.1381 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **SI. No. 3** [SHG Zinc Ingots (Zn 99.995%)] may be allowed as **51378.60 Kgs. as 1.1292 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006460AM23

RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. A copy of A.A.as complete list of import items is not available in the application	

- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The case stands deferred.

Case No.	167 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007244AM23
RA File Number	05AX04003524 AM23
Licence No and Date	0511018011/27/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the weight of paper in the export product? II. Coloured photograph of the export product. III. How 5% wastage on aluminum foil is be generated during manufacturing of export product? Give complete justification. The case stands deferred.	

Case No.	168 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007292AM23

RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jan/202324/20		
Case Status	Case Approved		
Party Name	COSMOS ENGITECH PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024		
HQ File Number	HQRNORM APPLY 00007295AM23		
RA File Number	34AX04001115 AM23		
Licence No and Date	3411003546/29/03/2023		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 07.02.2024, as under:			
I. Description quantities and net weight of export items may be specified as under:			
Sl.No.	ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM TUBE OF GRADE NO. 6082 T6), namely	Quantity (In Nos.)	Net Weight (Kgs.)
1	COVER (Part No. 1HSB435237-B)	4160	10365
2	CYLINDER (Part No. 06087.001)	1800	1694
3	CYLINDER (Part No. 04819.001)	1080	1785
4	COVER (Part No. 1HSB435237-B)	684	618

RA concerned may take suitable consequential action accordingly.

Case No.	171 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	174 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000157AM24
RA File Number	03AX04006304 AM23

Licence No and Date	0311022785/13/04/2023		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 09.02.2024, as under:			
I. Net weight of export items at Sl.No 1 to 21 may be specified as under:			
Sl.No.	Net Weight (Kgs)	Sl.No.	Net Weight (Kgs)
1	52826	12	1358
2	85824	13	6401
3	117971	14	939
4	9614	15	3286
5	8234	16	431
6	2789	17	9738
7	10649	18	1045866
8	107523	19	2994
9	656235	20	74623
10	131266	21	259956
11	172455		
II. Quantity of import items at Sl. No. 1, 5, 9, 14, 47 (i.e. Copper Wire Rod 8mm Diameter) may be allowed as 1.01 Kgs/Kg content in the respective export items.			
III. Quantity of import items at Sl. No. 2, 6, 10, 15, 20, 22, 24, 25, 27, 30, 32, 34, 36, 38, 40, 42, 44, 45, 49, 50 (i.e. XLPE Compound) may be allowed as 1.025 Kgs/Kg content in the respective export			

items as claimed by the firm.

IV. Quantity of import items at **SI. No. 3, 7, 12, 17,** (i.e. Semi Conducting Compound) may be allowed as **1.025 Kgs/Kg** content in the respective export items as claimed by the firm.

V. Quantity of import items at **Sl.No. 4, 8, 13, 18, and 52** (i.e. HDPE) may be allowed as **1.025 Kgs./Kg.** content in the respective export items as claimed by the firm.

VI. Quantity of import items at **Sl. No. 11, 16, 19, 21, 23, 26, 28, 29, 31, 33, 35, 37, 39, 41, 43, 46, 48, 51, 54** (i.e. Aluminum Ingots/Sow/T-Bars) may be allowed as **1.01Kgs/Kg** content in the respective export items.

VII. Quantity of import item at **SI. No. 53** (i.e. Nylon) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No. 20** as claimed by the firm.

VIII. Quantity of import item at **SI. No. 55** (i.e. Aluminum Hydroxide) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No. 21** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000176AM24
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at with wastages claimed (recoverable and non recoverable) complete justification at each stage of manufacturing with complete justification. The case stands deferred.	

Case No.	176 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Zinc Alloy Ingots? Submit a copy of the Buyer's requisition. II. What is the percentage of zinc in the zinc scrap? III. Submit a Certificate of Analysis from the Customs Authorized Laboratory. IV. Process of manufacturing & wastage at each stage of operation. V. What are the raw materials to be required from indigenous sources for the production of Zinc Alloy Ingots? The case stands deferred.	

Case No.	177 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000295AM24
RA File Number	02AX04000033 AM24
Licence No and Date	0211004243/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the firm attended the **PH on 03.01.2024**.
Case deferred for the comments of TE.

The case stands deferred

Case No.	181 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000708AM24
RA File Number	07AX04000125 AM24
Licence No and Date	0711007494/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	182 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000709AM24
RA File Number	07AX04000127 AM24
Licence No and Date	0711007517/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00001631AM24
RA File Number	NA
Licence No and Date	0711007577/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 08.02.2024, as under: I. Quantity of import items at Sl.No. 1 to 27, 29, 30, 33 to 39, 41 to 43 & 47 to 66 may be allowed on net to net basis with accountability clause. II. Quantity of import items at Sl.No. 28 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl.No. 31 & 32 may be allowed as 1.01 Mtr/ Mtr content in the export item. IV. Quantity of import items at Sl.No.40 & 46 may be allowed as 1.005 Mtr/ Mtr content in the export item V. Quantity of import items at Sl.No.44 & 45 may be allowed as applied for on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	184 / NC/2/MEET/Jan/202324/20										
Case Status	Case Approved										
Party Name	MKA ENGINEERS AND EXPORTERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024										
HQ File Number	HQRNORM APPLY 00000935AM24										
RA File Number	03AX04000670 AM24										
Licence No and Date	0311023661/18/05/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.02.2024, as under:											
<table><tr><td>Export Product Weight</td><td>% Wastage on net content basis as per calculation</td><td>% Wastage on net content to be allowed after recovery</td><td>Quantity to be allowed</td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr></table>				Export Product Weight	% Wastage on net content basis as per calculation	% Wastage on net content to be allowed after recovery	Quantity to be allowed				
Export Product Weight	% Wastage on net content basis as per calculation	% Wastage on net content to be allowed after recovery	Quantity to be allowed								

	14.96 MT	9.5%	7%	16 MT	
RA concerned may take suitable consequential action accordingly.					

Case No.	185 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001110AM24
RA File Number	03AX04000589 AM24
Licence No and Date	0311023920/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 24.01.2024, as under:	
I. Export item to contain 49125 Kgs. of copper wire. II. Quantity of import item at Sl. No. 1 (Copper Wire Rod) may be allowed as 49616 Kgs. as 1.01 Kg./Kg. content in the export product. III. Quantity of import item at Sl. No. 2(BOPP Film) may be allowed as 1.02 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001231AM24
RA File Number	03AX04000973 AM24
Licence No and Date	0311024105/01/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/16/2021-TSW dated 08.02.2024, as under:

- I. Net Weight of export item may be specified as **186.96 MT** containing **79.44 MT** of import items namely, Angles, Beams and Channels.
- II. Import items at **Sl.No. 1 to 5** shall be of relevant grade and size as contained/utilized in export item.
- III. Quantity of import items at **Sl. No.1 to 5** may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	187 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001287AM24
RA File Number	56AX04000174 AM24
Licence No and Date	5611001939/05/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/352/2019-TSW dated 23.02.2024, as under:

- I. Net weight of export item may be specified as **203.191 MT**.
- II. Quantity of import item at **Sl.No.1** (i.e. Continuous Cast Copper Wire Rod) may be allowed as **1.01 Kgs/Kg** content in the export item.
- III. Quantity of import item at **Sl.No.2** (i.e. Semi Conducting Cross Linkable Compound) may be allowed as **1.05 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **Sl.No.3** (i.e. Cross Linkable Low Density Polyethylene Compound) may be allowed as **1.05 Kgs/Kg** content in the export item.
- V. Quantity of import item at **Sl.No.4** (i.e. Copper Tape) may be allowed as **1.01 Kgs/Kg** content in the export item.
- VI. Quantity of import item at **Sl.No.5** (i.e. HDPE) may be allowed as **1.05 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly

Case No.	188 / NC/2/MEET/Jan/202324/20
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Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001342AM24
RA File Number	03AX04000233 AM24
Licence No and Date	0311024279/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	190 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001391AM24
RA File Number	08AX04002083 AM23
Licence No and Date	0811008341/08/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2023 and a reminder has been sent on 11.11.2023, 26.11.2023, 02.02.2024, 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send	

a **final** reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	191 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	192 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	193 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	194 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	195 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	196 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	197 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001660AM24
RA File Number	13AX04000059 AM24
Licence No and Date	1311001996/15/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2019-TSW dated 12.01.2024, as under: I. Words "Diameter 10 mm to 150 mm" may be suffixed with the description of export item II. Words "Diameter 8 mm" may be suffixed with the description of import item and its quantity may be allowed as 24755 MT as 1.01 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	198 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001665AM24

RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred	

Case No.	199 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001719AM24
RA File Number	02AX04000153 AM24
Licence No and Date	0211004600/16/06/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	200 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

HQ File Number	HQRNORM APPLY 00001880AM24
RA File Number	03AX04001145 AM24
Licence No and Date	0311024664/19/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/6/2023-TSW dated 29.01.2024, as under: I. Net weight of export item (Copper Lug-Battery Cable Lug) may be specified as 9.434 Gms. per piece. II. Quantity of import item at Sl.No. 1 (i.e. Copper Cathode) may be allowed as applied for i.e. 67.98 MT as 1.03 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	201 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	202 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Use of export product. The case stands deferred.	

Case No.	203 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002559AM24
RA File Number	07AX04000444 AM24
Licence No and Date	0711008396/26/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003749AM24
RA File Number	07AX04000458 AM24
Licence No and Date	0711008439/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003752AM24
RA File Number	07AX04000456 AM24
Licence No and Date	0711008441/03/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	207 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004083AM24
RA File Number	03AX04001463 AM24
Licence No and Date	0311025133/05/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import item, if any.	

The case stands deferred.

Case No.	209 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004156AM24
RA File Number	03AX04001419 AM24
Licence No and Date	0311025148/05/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	210 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Submit a copy of the Bill of Entry and Mill's Test certificate.
- II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation.
- III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify.

The case stands deferred.

Case No.	211 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004196AM24
RA File Number	05AX04000944 AM24
Licence No and Date	0511019651/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004270AM24
RA File Number	07AX04000505 AM24
Licence No and Date	0711008482/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24
Licence No and Date	5211005129/07/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	216 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023, 22.11.2023, 15.12.2023, 30.12.2023, 02.02.2024, 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	217 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004432AM24
RA File Number	07AX04000560 AM24
Licence No and Date	0711008568/14/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	218 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004792AM24
RA File Number	31AX04000123 AM24
Licence No and Date	3111002522/02/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.02.2024, as under:	
I. Taking cue from SION C-230, the firm proposal may be allowed to import Aluminum Cables with 2% wastage on net content basis to manufacture the above mentioned Export Product.	
RA concerned may take suitable consequential action accordingly.	

Case No.	219 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005050AM24
RA File Number	31AX04000117 AM24
Licence No and Date	3111002568/14/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.02.2024, as under:

- I. The firm proposal may be recommended to import **Alloy Steel Bar Grade E9310 Dia 195 MM** with **wastage of 37.76 %** on net content basis to manufacture export product.

RA concerned may take suitable consequential action accordingly.

Case No.	220 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005541AM24
RA File Number	03AX04002480 AM24
Licence No and Date	0311026972/11/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.01.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005882AM24
RA File Number	33AX04000062 AM24

Licence No and Date	3311001523/26/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/27/2023-TSW dated 29.01.2024, as under: I. Import items at SI No. 1 & 2 shall be of relevant thickness as contained in the export item. II. Quantity of import item at SI. No. 1 (MG Bleached Kraft Paper) may be allowed as 118.32 MT as 1.02 Kgs. /Kg. content in the export item. III. Quantity of import item at SI. No. 2 (Aluminum Foil) may be allowed as 81.6 MT as 1.02 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	222 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	223 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00007998AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	224 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM REVIW00008000AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	225 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006062AM24
RA File Number	02AX04000394 AM24
Licence No and Date	0211005227/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006069AM24

RA File Number	04AX04000565 AM24
Licence No and Date	0411006115/06/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	227 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006087AM24
RA File Number	02AX04000393 AM24
Licence No and Date	0211005232/07/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate.	

- II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation.
- III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify.

The case stands deferred.

Case No.	228 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006120AM24
RA File Number	02AX04000396 AM24
Licence No and Date	0211005242/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	229 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred

Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006129AM24
RA File Number	02AX04000400 AM24
Licence No and Date	0211005252/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	230 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006131AM24
RA File Number	03AX04003120 AM24
Licence No and Date	0311027754/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 15.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	231 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006432AM24
RA File Number	31AX04000176 AM24
Licence No and Date	3111002740/25/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.02.2024, as under:

Sr. No.	Export Product	EP Quantity in MT	Import Item	Import Quantity allowed in MT	% Wastage Allowed on net content after recovery
1.	Internal Geared Wheel -Part No. 256W7425-3	1.31	Alloy Steel Bar GradeE9310 Dia 170 MM	2.59	97.56 %
2.	Internal Geared Wheel -Part No. 256W7427-3	3.31	Alloy Steel Bar GradeE9310 Dia 170 MM	5.37	62.27 %
3.	Internal Geared Wheel -Part No. 256W7525-3	0.88	Alloy Steel Bar GradeE9310 Dia 170 MM	1.73	96.14 %
4.	Internal Geared Wheel -Part No. 256W7566-3	0.22	Alloy Steel Bar GradeE9310 Dia 170 MM	0.41	85.91 %
5.	Internal Geared Wheel -Part No.	2.46	Alloy Steel Bar GradeE9310 Dia	5.38	118.54 %

	256W7625-3		170 MM		
6.	Internal Geared Wheel -Part No. 256W7627-3	8.51	Alloy Steel Bar GradeE9310 Dia 170 MM	18.14	113.16 %

RA concerned may take suitable consequential action accordingly.

Case No.	232 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006459AM24
RA File Number	05AX04001777 AM24
Licence No and Date	0511021758/26/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024 and as per the committee report dated 30.05.2023, as under: I. Quantity of import item at SI. No. 1 (Copper Scrap covered under ISRI Code) may be allowed as applied for i.e. 26471.327 Kgs. as 1.1351 Kgs. /Kg. content in the export item at SI No.1. II. Quantity of import item at SI. No. 2 [Nickel Cathodes (Ni 99.95%)] may be allowed as applied for i.e. 4083.275 Kgs. as 1.1381 Kgs. /Kg. content in the export item at SI No.1. III. Quantity of import item at SI. No. 3 [SHG Zinc Ingots (Zn 99.995%)] may be allowed as applied for i.e. 10128.359 Kgs. as 1.1292 Kgs. /Kg. content in the export item at SI No.1. IV. Quantity of import item at SI. No. 4 (Copper Scrap covered under ISRI Code) may be allowed as applied for i.e. 76629.94 Kgs. as 1.1351 Kgs. /Kg. content in the export item at SI No.2. V. Quantity of import item at SI. No. 5 [Metal disc scrap covered under ISRI (Cu75Ni25)] may be allowed as applied for i.e. 88007.91 Kgs. as 1.1351 Kgs./Kg. Copper content and 1.1381 Kgs./Kg. Nickel content in the export item at SI No.2. VI. Quantity of import item at SI. No. 6 [SHG Zinc Ingots (Zn 99.995%)] may be allowed as applied for i.e. 54574.8 Kgs. as 1.1292 Kgs. /Kg. content in the export item at SI No.2.	

RA concerned may take suitable consequential action accordingly.

Case No.	233 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006554AM24
RA File Number	05AX04002218 AM24
Licence No and Date	0511021831/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	234 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006562AM24
RA File Number	34AX04000508 AM24
Licence No and Date	3411004284/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	235 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24

Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	236 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006608AM24
RA File Number	03AX04003491 AM24
Licence No and Date	0311028458/02/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SIMPLEX METAL & ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006621AM24
RA File Number	03AX04003545 AM24
Licence No and Date	0311028473/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00006632AM24
RA File Number	03AX04003299 AM24
Licence No and Date	0311028486/04/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006746AM24
RA File Number	52AX04000237 AM24
Licence No and Date	5211006343/08/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	240 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006773AM24
RA File Number	05AX04002386 AM24
Licence No and Date	0511021998/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	241 / NC/2/MEET/Jan/202324/20
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Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006787AM24
RA File Number	02AX04000465 AM24
Licence No and Date	0211005419/09/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	242 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006788AM24
RA File Number	05AX04002425 AM24
Licence No and Date	0511022009/09/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of	

coupling.

II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

III. Weight of each Export Product.

IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	243 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006814AM24
RA File Number	04AX04000658 AM24
Licence No and Date	0411006383/10/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	244 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006815AM24
RA File Number	07AX04001240 AM24
Licence No and Date	0711009680/11/11/2023

Norms Committee Decision:

Sh.Venkatesh G (Assistant Manager: Import/Export) from M/s Enercon windenergy Pvt.Ltd. attended the PH held on 19.02.2024 and explained their case in detail. The committee considered the case as per agenda and decided to refer the case to the concerned TE.

The case stands deferred.

Case No.	245 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006825AM24
RA File Number	07AX04001256 AM24
Licence No and Date	0711009697/13/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	246 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006830AM24
RA File Number	03AX04003486 AM24
Licence No and Date	0311028704/14/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/2/MEET/Jan/202324/20
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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006843AM24
RA File Number	03AX04003697 AM24
Licence No and Date	0311028723/15/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.01.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	248 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006844AM24
RA File Number	07AX04001262 AM24
Licence No and Date	0711009707/15/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by Consultant (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	249 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006845AM24
RA File Number	07AX04001276 AM24
Licence No and Date	0711009712/15/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006867AM24
RA File Number	03AX04003701 AM24
Licence No and Date	0311028748/16/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	251 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	252 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006903AM24
RA File Number	04AX04000725 AM24
Licence No and Date	0411006424/18/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	253 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006904AM24
RA File Number	04AX04000726 AM24
Licence No and Date	0411006427/18/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	254 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24

Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	255 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006932AM24
RA File Number	05AX04002465 AM24
Licence No and Date	0511022138/21/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Technical characteristics / part numbers, if any. II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.	

IV. Net length of import items at SI.No. 9, 19, 29 in respective export items.

The case stands deferred.

Case No.	257 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	PRISTINE STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006957AM24
RA File Number	05AX04002536 AM24
Licence No and Date	0511022171/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006964AM24
RA File Number	02AX04000491 AM24
Licence No and Date	0211005467/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	259 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	260 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006985AM24
RA File Number	02AX04000492 AM24
Licence No and Date	0211005471/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	261 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006993AM24
RA File Number	03AX04003654 AM24
Licence No and Date	0311028850/23/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	262 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006997AM24
RA File Number	07AX04001218 AM24
Licence No and Date	0711009774/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by Consultant (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	263 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	264 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007012AM24
RA File Number	13AX04000250 AM24
Licence No and Date	1311002360/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007024AM24
RA File Number	05AX04002597 AM24
Licence No and Date	0511022254/24/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	267 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007033AM24
RA File Number	02AX04000496 AM24
Licence No and Date	0211005491/24/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	268 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation?
- III. What is the recovery of aluminum from aluminum dross?
- IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets?

The case stands deferred.

Case No.	269 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007133AM24
RA File Number	05AX04002602 AM24
Licence No and Date	0511022351/30/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 18.01.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	271 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007134AM24
RA File Number	02AX04000501 AM24
Licence No and Date	0211005507/30/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	272 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007144AM24
RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	273 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	274 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007210AM24
RA File Number	03AX04003887 AM24
Licence No and Date	0311029123/05/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	275 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007217AM24
RA File Number	07AX04001406 AM24
Licence No and Date	0711009877/05/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 12.01.2024, as under: Note: The written recommendation as given by Consultant (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	276 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007268AM24
RA File Number	04AX04000784 AM24
Licence No and Date	0411006522/07/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	277 / NC/2/MEET/Jan/202324/20
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007272AM24
RA File Number	05AX04002637 AM24
Licence No and Date	0511022548/08/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	278 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007286AM24
RA File Number	07AX04001388 AM24
Licence No and Date	0711009906/08/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 12.01.2024, as under: I. Quantity of import items at Sl.No.1 to 3, 12 to 15, 19, 25 to 28, 34, 44 to 46 , 55 to 58, 62, 63, 68 to 71, 77, 87, 95 to 98, 102 to 106, 110, 116 to 119, 125, 135, 140 to 143, 149, 159, 164 to 167, 173, 183, 188 to 191, 197, 207, 212 to 215 & 221 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No. 4 to 11, 16 to 18, 20 to 24, 30 to 33, 36 to 43, 47 to 54, 59 to 61, 64 tom67, 73 to 76, 79 to 86, 88 to 94, 99 to 101, 107 to 109, 111 to 115, 121 to 124, 127 to 134, 136 to 139, 145 to 148, 151 to 158, 160 to 163, 169 to 172, 175 to 182, 184 to 187, 193 to 196,199 to 206, 208 to 211, 217 to 220 & 223 to 229 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. III. Quantity of import items at Sl.No. 29, 35, 72, 78, 120, 126, 144, 150, 168, 174, 192, 198, 216 & 222 may be allowed as applied for with 2 % wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	279 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	280 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 17.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	281 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007332AM24
RA File Number	08AX04001710 AM24
Licence No and Date	0811010237/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	282 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007338AM24
RA File Number	37AX04000038 AM24
Licence No and Date	3711000225/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007348AM24
RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	284 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007380AM24
RA File Number	07AX04001451 AM24

Licence No and Date	0711009940/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	287 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007381AM24
RA File Number	07AX04001452 AM24
Licence No and Date	0711009941/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	288 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007459AM24
RA File Number	05AX04002968 AM24
Licence No and Date	0511022765/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	289 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00007464AM24
RA File Number	03AX04004263 AM24
Licence No and Date	0311029473/19/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation? III. What is the recovery of aluminum from aluminum dross? IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets? The case stands deferred	

Case No.	290 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007465AM24
RA File Number	03AX04004208 AM24
Licence No and Date	0311029468/19/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation? III. What is the recovery of aluminum from aluminum dross? IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets? The case stands deferred.	

Case No.	291 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007466AM24
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation? III. What is the recovery of aluminum from aluminum dross? IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets? The case stands deferred.	

Case No.	292 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision: Case referred for the comments of DPIIT	

Case No.	293 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred

Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007472AM24
RA File Number	04AX04000668 AM24
Licence No and Date	0411006585/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	294 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007485AM24
RA File Number	07AX04001505 AM24
Licence No and Date	0711010010/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	295 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007486AM24
RA File Number	07AX04001504 AM24
Licence No and Date	0711010011/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	296 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007487AM24
RA File Number	05AX04002950 AM24
Licence No and Date	0511022790/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	297 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007495AM24
RA File Number	03AX04004275 AM24
Licence No and Date	0311029518/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation? III. What is the recovery of aluminum from aluminum dross? IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets? The case stands deferred.	

Case No.	298 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred

Party Name	NIRAV COMMERCIALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007580AM24
RA File Number	03AX04003731 AM24
Licence No and Date	0311029634/26/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	299 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007591AM24
RA File Number	03AX04004339 AM24
Licence No and Date	0311029672/27/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	300 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007596AM24
RA File Number	03AX04004389 AM24
Licence No and Date	0311029677/27/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.	

- II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation?
- III. What is the recovery of aluminum from aluminum dross?
- IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets?

The case stands deferred.

Case No.	301 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007601AM24
RA File Number	07AX04001540 AM24
Licence No and Date	0711010054/27/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	302 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007602AM24
RA File Number	07AX04001539 AM24
Licence No and Date	0711010055/27/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	303 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007615AM24
RA File Number	03AX04004356 AM24
Licence No and Date	0311029725/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	304 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007622AM24
RA File Number	02AX04000553 AM24
Licence No and Date	0211005647/29/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	305 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007623AM24

RA File Number	02AX04000562 AM24
Licence No and Date	0211005649/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	306 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing. Case deferred for the comments of TE. The case stands deferred.	

Case No.	307 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024

HQ File Number	HQRNORM APPLY 00007635AM24
RA File Number	03AX04004443 AM24
Licence No and Date	0311029767/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation? III. What is the recovery of aluminum from aluminum dross? IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets? The case stands deferred.	

Case No.	308 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007636AM24
RA File Number	07AX04001549 AM24
Licence No and Date	0711010080/29/12/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	309 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	TAMNOON FLEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007637AM24
RA File Number	07AX04001538 AM24
Licence No and Date	0711010081/29/12/2023

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	310 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007648AM24
RA File Number	03AX04004391 AM24
Licence No and Date	0311029783/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and waste of aluminum at each stage of operation?
- III. What is the recovery of aluminum from aluminum dross?
- IV. What is the percentage of aluminum content in the imported untreated aluminum alloy billets?

The case stands deferred.

Case No.	311 / NC/2/MEET/Jan/202324/20
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007660AM24
RA File Number	03AX04004397 AM24
Licence No and Date	0311029796/01/01/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	312 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007768AM24
RA File Number	07AX04001593 AM24
Licence No and Date	0711010134/05/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 24.01.2024, as under: I. Quantity of import items at Sl.No. 1 to 4, 6 to 8, 10 to 13, 19 to 22, 25, 27 to 29, 33 , 34, 36 to 38, 41 , 43 , 44, 48, 50, 53 to 55 , 59 to 63 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No. 5, 9, 14 to 18, 23, 24, 26, 30 to 32, 35, 39, 40, 42, 45 to 47, 49, 51, 52, 56 to 58 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	313 / NC/2/MEET/Jan/202324/20										
Case Status	Case Approved										
Party Name	KUTCH COPPER LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024										
HQ File Number	HQRNORM APPLY 00008276AM24										
RA File Number	08AX04001965 AM24										
Licence No and Date	0811010640/01/02/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 19.02.2023, as under:											
<table><tr><td>SL NO</td><td>EXPORT ITEM</td><td>QUANTITY</td><td>ITEM OF IMPORT</td><td>QUANTITY TO BE ALLOWED</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED					
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							

1	CONTINUOUS CAST COPPER WIRE ROD PURITY: 99.99%	54000.00 KGS	COPPER ANODE PURITY: 99.50%	WASTAGE @1% ON THE NET CONTENT OF THE COPPER IN THE EXPORT PRODUCT.
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RA concerned may take suitable consequential action accordingly.

Case No.	314 / NC/2/MEET/Jan/202324/20
Case Status	Case Approved
Party Name	KUTCH COPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202324/ 20 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008600AM24
RA File Number	08AX04001966 AM24
Licence No and Date	0811010785/16/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 19.02.2023, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	CONTINUOUS CAST COPPER WIRE ROD PURITY: 99.99%	54500.00 KGS	COPPER ANODE PURITY: 99.50%	WASTAGE @1% ON THE NET CONTENT OF THE COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Offline agenda for the NC-2 meeting held on 19.02.2024

Sl. No. M-1

Subject: Request for review of the Size and Grade condition in the NC decision.

Status: Case Approved

Applicant's Name / AA No: M/s Kirtanlal Steel Private Limited

& License No. (For all 28 Licenses mentioned below)

1. **310796525** dt. 9.6.13(Redeemed), 2. **310796526** dt. 9.6.15 (Pending), 3. **310796527** dt. 9.6.15 (pending), 4. **310801043** dt. 15.12.15 (Pending), 5. **310801045** dt. 15.12.15, 6. **310801122** dt. 15.12.15(Redeemed), 7. **310805759** dt.28.6.16 (Pending), 8. **310801123** dt. 16.12.15 (Pending), 9. **310801126** dt. 16.12.15(Pending), 10. **310808874** dt. 28.10.16 (Pending), 11. **310810629** dt. 19.1.17 (Pending), 12. **310810637** dt. 19.1.17 (Pending), 13. **310810638** dt. 19.1.17(Redeemed), 14. **310808875** dt.28.10.16 (Pending), 15. **310816007** dt. 27.09.17 (Pending), 16. **310815526** dt. 5.9.17(Pending), 17. **310815527** dt. 5.9.17 (Pending), 18. **310816005** dt. 27.9.17(Pending), 19. **3109816010** dt. 27.9.17 (Pending), 20. **310816010** dt. 27.9.17(Pending), 21. **310816055** dt. 29.9.17 (Pending), 22. **310820384** dt. 11.4.19 (Pending), 23. **310832439** dt. 24.10.19(Pending), 24. **310834262** dt. 17.1.20 (Pending), 25. **310839514** dt. 12.11.20 (Pending), 26. **310839509** dt. 12.11.20 (Pending), 27. **310839511** dt. 12.11.20 (Pending), 28. **3111000566** dt.6.9.21 (Pending)

T.A Recommendations:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 25.02.2024, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.